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**National Senior Secondary School, Panipat and Another Vs Union of India  
and Others**

**CWP No. 6373 of 2012 (O and M)**

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**Court:** High Court Of Punjab And Haryana At Chandigarh

**Date of Decision:** April 3, 2012

**Acts Referred:**

Constitution of India, 1950 – Article 226, 227

**Citation:** (2012) 04 P&H CK 0089

**Hon'ble Judges:** Ajay Kumar Mittal, J

**Bench:** Single Bench

**Advocate:** Yowan Sharma and Mr. Vikram Singh, for the Appellant;

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**Judgement**

Ajay Kumar Mittal, J.

The grievance of the petitioners in the present petition filed under Articles 226/227 of the Constitution of India is

against order dated 20.12.2011 (Annexure P-6) and letter dated 02.03.2012 (Annexure P-5) passed by respondents No.2 and 3 respectively

whereby the respondents have restrained the petitioners from using the word ""Indian/National"" in the name of their School. On a query being put to

learned counsel for the petitioners as to whether the petitioners have made any representation with regard to the grievances raised by them in the

present petition to the concerned authorities at the first instance, learned counsel is unable to dispute the fact that no such representation has been

filed by the petitioners to the concerned authorities raising any grievance therein as is suggested in the present petition. He, however, states that the

petitioners shall file such representation and further states that a direction may be issued to the concerned authorities to decide the same within

some time-bound frame.

2. Accordingly, after hearing learned counsel for the petitioners, perusing the petition and without expressing any opinion on the merits of the case,

the present petition is disposed of by allowing the petitioners to file a detailed and comprehensive representation before the concerned authorities

at the first instance. However, in case, any such representation is filed by the petitioners, the concerned authority shall dispose of the same by

passing a speaking order in accordance with law expeditiously.